



2026:AHC:10490

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 43770 of 2025

Shiv Narayan

.....Petitioner(s)

Versus

Commissioner Jhansi Division Jhansi And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Manjeet Kumar, Ram Sajiwan Prajapati
Counsel for Respondent(s)	: C.S.C., Deepak Kumar

Court No. - 2

HON'BLE PRAKASH PADIA, J.

1. The order dated 04.10.2025 passed by the respondent no.1- Commissioner, Jhansi Division, Jhansi in Case No.234/2024 is under challenge in the present writ petition.
2. By the aforesaid order matter was remanded before the respondent no.3-Sub Divisional Officer, Tehsil-Month, District Jhansi to decide the matter as fresh. Though various arguments were raised by counsel for the petitioner challenging the validity of the aforesaid order namely 04.10.2025 but ultimately a prayer has been made to direct the respondent no.3 to decide the matter expeditiously as per directions given by the respondent no.1 vide order dated 04.10.2025.
3. Heard learned counsel for the parties and perused the records.
4. In the facts and circumstances of the case and also in the interest of justice, without interfering with the order dated 04.10.2025 present writ petition is disposed of finally directing the respondent no.3 to decide the matter expeditiously and preferably within a period of three months from the date of presentation of certified copy of this order as per directions given by respondent no.1 vide its order dated 04.10.2025 strictly in accordance with law after providing opportunity of hearing to the parties concerned.

(Prakash Padia,J.)

January 16, 2026
Pramod Tripathi